

ORAL

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD**

(This the **24th** Day of **May, 2018**)

Hon'ble Mr. Sanjeev Kaushik, Member (Judicial)

Original Application No.330/539/2018

Shashibala a/a 56 years widow of Chhel Behari, Resident of Budh Bihar, Dorinagar, Post Bhodeshi Koil, District Aligarh.

..... **Applicant**

By Advocate: Shri K.P. Pandey

Versus

1. Union of India through its Secretary, Ministry of Railway, Rail Bhawan, New Delhi.
2. Divisional Rail Manager, North Eastern Railway, Varanasi.
3. Senior Divisional Personnel Officer, North Eastern Railway, Varanasi.

..... **Respondents**

By Advocate: Shri P.K. Rai

O R D E R

Advocates have abstained from judicial work today.

2. Present Original Application has been filed by the applicant seeking for the following relief(s):-

"i. issue necessary order or direction to respondents to consider the claim of the applicant regarding conferment of Death-cum-Retiral dues and as well as the pensionary benefits for which she is legally entitled w.e.f. the date her husband died during harness.

ii. issue necessary order or direction to respondent concerned to pay the interest at the current bank rate for the delayed in payment of aforesaid dues.

iii. issue necessary order or direction which may deem fit and proper in the circumstances of the case.

iv. award the costs of the application to the applicant."

3. I have gone through the pleadings, it is borne out that before approaching this Court, the applicant has also submitted a detailed representation copy of which has been annexed a Annexure A-5 with the O.A. to the competent authority, which has not been answered by the respondents. Therefore, I deem it appropriate at the first instance to dispose of the present O.A. with the direction to the Competent Authority among the respondents to decide the aforesaid representation of the applicant by passing a reasoned and speaking order. Let the above exercise be carried out within a period of two months, from the date of receipt of a certified copy of the order. Order so passed be duly communicated to the applicant.

4. The disposal of the OA may not be construed as an expression on the merit of this case.

(Sanjeev Kaushik)
Member (J)

Sushil